

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3244

ANSWERED ON:17.03.2015

THEFT CASES

Kishore Shri Kaushal;Sathyabama Smt. V.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of theft cases reported during each of the last three years and the current year, State-wise;
- (b) the number of cases of theft of Mobile phones reported in the NCT of Delhi;
- (c) the number of cases, out of them, solved;
- (d) whether the Government is aware that stolen Mobiles are sold in Delhi and in the neighbouring States;
- (e) if so, the details thereof and the action taken against the persons engaged in such illegal trade; and
- (f) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (f): The data pertaining to theft cases, reported during 2011-2013 is given at the Annexure. However, the data for the year 2014 is under compilation.

The National Crime Records Bureau (NCRB) does not collect data on mobile phone theft separately.

The National Telecom Policy 2012 provides for facilitating establishment of a National Mobile Property Registry for addressing security, theft and other concerns including reprogramming of mobile handsets. Further, the individuals are expected to file an FIR or report loss of the handset / sim, thereby to prevent the cause of its misuse. An Advisory to States/UTs was issued on 5-2-2014 for the Compulsory Registration of FIR u/s 154 Cr.P.C when the information makes out a cognizable offence, which would also cover the theft of mobile phones.

Further, as per the Seventh Schedule, 'Police and 'Public order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including theft of mobile phones, lies with the State Governments and Union Territory Administrations.